

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 03.08.2020

Appeal (L) No. 217 2020

Gangaram Khandelwal ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Aparna Wagle, Advocate i/b Alliance Law for the Appellant.

Mr. Mustafa Doctor, Senior Advocate with Mr. Mihir Mody and Mr. Shehaab Roshan, Advocates i/b K Ashar & Co and Mr. Pradeep-SEBI for the Respondent.

ORDER:

1. We have heard Ms. Aparna Wagle, the learned counsel for the appellant and Shri Mustafa Doctor, the learned counsel for the respondent through video conference. Four weeks time is allowed to the respondent to file a reply. Three weeks thereafter to the appellant to file a rejoinder. The matter would be listed for admission and for final disposal on October 20, 2020.

2. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out

as to whether the present appeal would heard through video conference or through physical hearing depending on the prevailing situation.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

Sd/-
Justice M.T. Joshi
Judicial Member

03.08.2020
msb